

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

CP (IB) No. 343/Chd/Pb/2022

IN THE MATTER OF:
The Canara Bank Ltd.

... **Petitioner-Financial Creditor**

Versus

A.B Chemicals India Pvt. Ltd.

... **Respondent-Corporate Debtor**

Under Section: 7, IBC 2016

Order delivered on 06.05.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Nitin Grover, Advocate.

For the Respondent : Mr. Aalok Jagga with Mr. A.P.S. Madaan,
Advocates.

ORDER

Heard the submissions made by the Ld. counsel for the petitioner-financial creditor as well as Ld. counsel for the respondent-corporate debtor. Ld. counsel for the petitioner-financial creditor has prayed for grant of an adjournment on the ground that he is not keeping well. Let the matter be listed on 22.05.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)